

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **17.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/157(CHE)/2022
NAME OF THE PETITIONER(S) : K Venkateswaran (director) Zetek
Castings Pvt Ltd
NAME OF THE RESPONDENTS : Zetek Castings Pvt Ltd
UNDER SECTION : Sec 241-242 of CA, 2016 R/w Rule 11 & 81 of
NCLT Rules 2016

ORDER

Present: Ld. Counsel Shri. Arvind Srevatsa for the Petitioner.

Ld. Counsel Shri. S Mahesh for the Respondent.

Shri. Vimal Jain for the forensic auditor.

Ld. Counsel for the Petitioner submits that the Forensic Audit could not be completed since the records / documents as sought for by the Auditor have not been provided by the Respondent.

Ld. Counsel for the Respondent per contra submits that whatever the documents have been sought for, have already been provided to the Auditor. The Respondent is still willing to provide any document which is required by the Auditor to complete the Forensic Audit.

Shri. Vimal Jain appearing for the auditor submits that the auditor has not been given the complete data by the Respondent despite repeated correspondence.

Ld. Counsel for the Respondent denies this fact, however undertakes to provide all documents / data within a week from today.

Considering the submissions made, the Respondent is directed to immediately contact the Forensic Auditor and provide all the data / relevant documents, so that forensic audit may be completed at the earliest.

Shri. Vimal Jain submits that interim report has been prepared and will be submitted in a weeks time.

Let this report be filed and copy be served on the Counsels for the parties.

List this petition for report / hearing on **06.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)